

ITEM NO.53

REGISTRAR COURT. 2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s). 6080/2014

THAKUR PRASAD PANDEY TRUST

Petitioner(s)

VERSUS

SANKATHA PRASAD & ORS

Respondent(s)

(with interim relief and office report)

Date : 29/09/2015 This petition was called on for hearing today.

For Petitioner(s) Mr.Ujjwal Pandey,Adv.
Mr. Yash Pal Dhingra,Adv.

For Respondent(s) Ms. Namita Choudhary,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Four weeks time as last chance is given to the Ld.counsel for the petitioner to comply with the terms of the order dated 22.07.2015 of this Court. Ld.counsel shall within the same period take fresh steps for the service of notice by usual mode to the unserved respondent Nos.4-13. Dasti in addition is permitted to be served. The respondent Nos.1-3 have already filed the counter affidavit as gets revealed from the perusal of the office report.

List the matter again on 14.12.2015.

(M K HANJURA)
Registrar

SB